

**Central Administrative Tribunal
Madras Bench**

OA 310/01263/2019

Dated Thursday the 19th day of September Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

L.Ramachandran,

No.23, 3rd Main Road,

Indian Bank Colony, Ambattur,

Chennai- 600 053.

... Applicant

By Advocate **Dr. T.M.Kannan**

Vs.

1. The Chairman (Railway Board),
Rail Mantralaya, Rail Bhavan,
New Delhi.

2. The General Manager,
Southern Railway,
Park Town,Chennai – 600 003.

3. The Chief Personnal Officer,
Southern Railway,
Park Town,Chennai – 600 003.

4. The Senior Divisional Personnel Officer,
Southern Railway,
Park Town,Chennai – 600 003.

5. Divisional Railway Manager,
Office of the Divisional Railway Manager's Office,
Chennai Division, Park Town,
Chennai – 600 003.

6. The Assistant Personnel Officer,

Southern Railway,
Park Town,Chennai – 600 003.

7. The Senior Divisional Electrical Engineer,
Chenni Division, Southern Railway,
Park Town,Chennai – 600 003.

8. The Senior Section Engineer,
Southern Railway,
Office of SSE/AC/MAS,
Walltax Road, Chennai.

... Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) To direct the respondents to consider the case of the applicant for considering his representation dated 01.03.2019 for the count of 50% of past services rendered by him in catering Establishment as Commission Bearer/ Vendor from initial engagement as commission bearer/vendor on 28.6.1990 to regular absorption on 24.09.2001 along with his present Railway Service for the purpose of calculation of pensionary benefits and gratuity.

(ii) To pass such other suitable orders that may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given a representation produced, as Annexure A1 dt. 01.03.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is considered and disposed of in accordance with rules within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A1 representation of the applicant dt. 01.03.2019 in accordance**

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

19.09.2019

(P. Madhavan)
Member (J)